

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA  
REGIONAL BENCH – COURT NO.1**

**Service Tax Miscellaneous Application No. 77537 of 2019  
And  
Service Tax Appeal No. 76036 of 2015**

Arising out of Order-in-Appeal No. 55/JSR/2015 dated 09.07.2015  
passed by the Commissioner of Central Excise & S. Tax, Jamshedpur.

**Commissioner of Central Excise & S. Tax, Jamshedpur.**

143, New Baradwari, Sakchi,  
Jamshedpur-831001.

**Appellant (s)**

*VERSUS*

**M/s. Sunil Kumar & Brothers,**

Plot No. A-5, Jai Prabha Complex,  
Outer Circle Road, Kadma, Jamshedpur  
(Present Address: 18, K-Road, Bistupur,  
Jamshedpur.

**Respondent (s)**

**APPEARANCE :**

Shri A. K. Biswas, A. R. for the Appellant  
None for the Respondent

**CORAM:**

**HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)  
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**Misc. Order No. 75036/2020**

**Final Order No. 75061/2020**

DATE OF HEARING: 14.01.2020

DATE OF DECISION: 14.01.2020

**PER P. K. CHOUDHARY :**

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's Instruction Being F. No. 390/Misc./116/2017-JC dated 22 August 2019.

2. Shri A. K. Biswas, A. R. appeared on behalf of the Appellant.  
None appeared on behalf of the Respondent.

**Service Tax Appeal No. 76036 of 2015**

3. We find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

**(P. K. Choudhary)**  
**Member (Judicial)**

**(P. Anjani Kumar)**  
**Member (Technical)**

T. K.